



GUJARAT INDUSTRIAL
DEVELOPMENT CORPORATION

GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION
(Government of Gujarat Undertaking)
Office of the Executive Engineer (W&D),
First floor, Narmada Commercial Complex, Panchbatti, GIDC,
Bharuch-392001
Phone No.:(02642)242432/244184, Fax No.: (02642)241902

NO.GIDC/EE/WD/BRH/PB/124

DATE : 29/04/2021

To,
Dy Environment Engineer,
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector 10-A,
Gandhinagar.

Sub. : Direction under section 33-A of the water (Prevention and control of pollution) Act-1974 (here in after referred to as the "WATER ACT") as amended from time to time.

Ref. : your notice no. 586744 dated 24/03/2021

Dear Sir,

With reference to the above, this office has received notice related to various points. The compliance of the notice is as below.

Sr No	Points / Remarks	Compliance
1	To stop discharge of effluent from pipeline laid at 600-meter on offshore as alternative arrangement.	GIDC had commissioned 4.5 km of 1000 mm dia CS offshore pipeline in the year 2006-07. Due to huge scaling in the pipeline and diffusers were buried more than 3 meter in sea bed. Thus, the effluent could not discharge in deep sea. In this situation, GIDC had laid two row of 600 mm dia MS pipeline up to 600 meter. GIDC has planned to lay new offshore pipeline with diffusers for which consultant has been appointed and estimates are prepared but it will take at least 2.5 years to complete the said work.
2	To discharge effluent 4.5 km mtr away from sea, so proper dilution as per condition no. 5.4 of CCA may be available at discharge point.	
3	To carry out maintenance of 4.5 km offshore pipeline and solve problem of choking of pipeline.	As per compliance of point no 1; and it is not possible to repair diffusers and removal of scaling in offshore pipeline. Hence, it is required to lay new offshore pipeline and it will take at least 2.5 years to complete the said work.
4	To rectify and repair leakages in GIDC drainage lines.	Leakages were attended and at present there is no leakage found in effluent collection and conveyance pipeline.
5	To stop overflow from GIDC drainage manholes in various sections of GIDC drainage system in Dahej & Vilayat.	This is continuous process for maintenance of underground drainage line and manhole. GIDC has awarded the M&R of underground drainage



Sr No	Points / Remarks	Compliance
		work to the agency. At present there is no overflow found from drainage manholes.
6	To take necessary steps to control overflowed wastewater reaches to estuary/ sea through the natural drain / storm water drain.	Whenever any leakage / breakdown took place, the discharge of member industries were stopped and immediate actions are taken for repairing. The accumulated effluent pumped in to nearby manhole chamber to avoid drain in estuary / sea.
7	To remove sludge deposition observed at the GIDC final pumping station (FPS).	GIDC has invited the tender for the work of Construction of Sludge Drying bed at FPS which is under construction and will be completed in the month of May-2021.
8	To provide adequate storage facility to prevent overflow of wastewater entering into surface water drains/ storm water drains/ surrounding area.	GIDC has planned to shift FPS at Plot no-Z/93, SEZ-II. The master consultant is appointed for designing of guard pond, pump house and effluent conveyance system.
9	To relocate manholes to prevent overflow of wastewater entering into surface water drains/ storm water drains/ surrounding area.	GIDC has invited the tender for the work of Construction of ESR, sump and pump house with conveyance main in SEZ area which is under construction and will be completed before October-2021. The work of construction of two numbers of sump with pump house at chemical zone at Dahej-I is under progress which will be completed before October-2021. After completion of the above works, all drainage connection will be released above the ground level so that overflowing of manholes can be avoided.
10	To re-collect accumulated wastewater from surrounding area.	Whenever any leakage / breakdown took place, the discharge of member industries were stopped and immediate actions are taken for repairing. The accumulated effluent pumped in to nearby manhole chamber to avoid drain in estuary / sea.
11	To strengthen pipeline infrastructure to convey effluent upto deep sea.	GIDC had laid 1000 mm dia HDPE pipeline from FPS to LFP in the month of June-2019. Hence, there is no any leakage found in conveyance line.
12	To provide permanent solution of storm water management.	GIDC has invited the tender for the work of Construction of ESR, sump and pump house with conveyance main in SEZ area which is under construction and will be completed before October-2021.
13	To take necessary steps to keep storm water drain dry during lean period.	The work of construction of two numbers of sump with pump house at chemical zone at Dahej-I is under progress which will be completed before October-2021. After completion of the above works, all drainage connection will be released above the

Sr No	Points / Remarks	Compliance
		ground level so that overflowing of manholes can be avoided.
14	To submit action plan within 15 days for above non-compliances.	Please consider compliance of point no 1 to 13.

Tanking you,

Yours truly,



Executive Engineer (W/D),
slc **GIDC, Bharuch.**

Copy swr to :

1. The Chief Engineer, GIDC, Gandhinagar for information please.
2. The SE (CG), GIDC, Bharuch for information please.
3. The EE (PH), GIDC, Gandhinagar for information please.
4. The EE (M&E), GIDC, Bharuch for information and necessary action please.
5. The RO, GPCB, Bharuch for information please.

Copy to : ✓ DEE (Drg), GIDC, Bharuch for information.



सत्यमेव जयते

Dr. Rajiv Kumar Gupta IAS
Additional Chief Secretary

No. No: ENV-10-2020-91-T
Government of Gujarat
Forest and Environment Department
Block No. 14, 8th, Floor, Sardar Bhavan,
Sachivalaya, Gandhinagar - 382 010
Tel.: +91-79-23251051, 23251053
Fax : +91-79-23252156
E-mail : secfed@gujarat.gov.in

G. P. C. BOARD
BHARUCH

Inward No. 23631
Date 25/08/2020

Date: July, 21st, 2020

Directions under section 5 of the Environment (Protection) Act, 1986.

Whereas the Ministry of Environment and Forests, Government of India has issued Coastal Regulation Zone (CRZ) Notification, 2011 under the provisions of the Environment (Protection) Act, 1986

AND Whereas the provisions of the CRZ Notification, 2011 are also applicable in the State of Gujarat.

AND Whereas as per the provisions of the CRZ Notification 2011, MOEF & CC Govt. of India has issued Environment Clearance vide letter dt. 29/04/2005 for laying of the effluent disposal pipeline for disposal of treated effluent from GIDC industrial estate of Vilayat and Dahej, Dist. Bharuch with subject to conditions.

AND Whereas complaints received from Shri MSH Shaikh, Brakish Water Research Centre, Olpad, Dist. Surat regarding violation of CRZ notification, through Ministry of Environment, Forest and Climate Change, Government of India vide letter dt. 11/05/2020 and from PMO vide letter dt. 17/03/2020.

AND Whereas your project area was visited by District Level CRZ committee of District Bharuch on 27/05/2020. As per committee report 4.5 km offshore effluent disposal pipeline laid down by GIDC as suggested by NIO for deep sea discharge of treated waste water industrial units of Dahej-Vilayat area is choked and not in operation since long and presently effluent discharge through 600 meter off shore pipeline as alternative arrangement made by GIDC, which disposal point is in between HTL & LTL i.e. located in CRZ-1B area and hence there is violation of CRZ Notification-2011.

AND Whereas GIDC has not obtained CRZ clearance under CRZ Notification-2011 for laid down alternative pipeline.

AND Whereas, there is fish like hilsa, tor tor, M. rojanbargi and jinga species breeding ground is located in up stream of river Narmada estuary 1.0 km away from the presently GIDC effluent disposal point and there is possibility of impact on hilsa fish breeding due to disposal of effluent through 600 meter off shore pipeline. Such species should be protected as per clause 6(8) (f) mentioned in the Notification dated 15/08/2003 of port & Fisheries Department, Gandhinagar.

NOW, in view of the above and the fact as reported by the Forests Department, you are hereby directed to:

- Stop effluent discharge through 600 meter off shore pipelines which disposal point is in between HTL & LTL i.e. located in CRZ-1B.
- Start operation of old 4.5 km offshore effluent disposal pipeline and dispose treated water in to deep sea as suggested by NIO.
- To submit detail time bound action plan for corrective actions required within 15 days

DFG

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Failing to comply with the directions issued hereinabove will attract the provisions of the Environment (Protection) Act, 1986, and compel this Department to direct the concerned authorities to disconnect supply of electricity and water supply to industrial units which are member of this pipeline project and discharging their industrial effluent through this pipeline. Further to this an action taken report for compliance of above directions is required to be submitted to this Department immediately.

—sa—
[Dr. Rajiv Kumar Gupta IAS]
Additional Chief Secretary

To,
Vice Chairman & Managing Director,
Gujarat Industrial Development Corporation,
Block No. 4, 2nd floor, Udhog Bhavan,
Gandhinagar.

Copy To:

1. Dr. M.D. Modiya, IAS
Collector,
Collector Office,
Bharuch — With a request to take immediate necessary action and ensure that no CRZ violations are taken in the matter.
2. Member Secretary ,
Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector-10A
Gandhinagar.
- To take necessary immediate action and ensure that there should not be any violations of CRZ Notification 2011.
3. Shri Falgun Modi,
Regional Officer & MS DLC Committee
Gujarat Pollution Control Board,
C-1/119/3, GIDC, Phase-II, Narmada nagar,
Bharuch-392015.
- To take necessary immediate action and ensure that there should not be any violations of CRZ Notification 2011.
4. Shri Anant Kumar, Section officer,
Prime Minister's Office,
New Delhi.....For information w.r.to your letter No. PMOPG/D/2020/0079357.
5. Dr. Saranya P, Joint Director (CRZ),
Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhavan, Jor Gagh Road, New Delhi-110003....for information w.r.to your letter No. F.No. 19-11/2019-IA.III dated. 11th May, 2020.

—S.M.—
[S.M. Saiyad, IFS]
Director (Environment) &
Additional Chief Secretary



CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HERE IN AFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Gujarat industrial Development Corporation (Dahej-Vilayat Pipeline Development Cell) are having common effluent conveyance pipeline for discharge of treated effluent into marine outfall system at Plot No: 13/A, Dahej Pumping Station GIDC Estate Dahej, Dist:- Bharuch.

AND WHEREAS you are having CCA No.AWH-110550 valid up to 04/03/2025 for operation of the Common Effluent Conveyance Pipeline Project with various conditions mentioned therein.

AND WHEREAS during the inspections of your Common Effluent Conveyance Pipeline Project on 01/06/2021, 19/06/2021, 22/06/2021 and 08/09/2021 under Section -23 of the Water Act by the authorized officer of the Board, following non-compliances are observed:

- 1) It is observed that the 4.5 km offshore deep sea pipeline is choked since long and waste water is being discharged through 600 m offshore disposal pipeline in CRZ 1B area.
- 2) Unit has not submitted time bound action plan for making existing 4.5 KM offshore pipeline operational or laying of a new deep disposal offshore pipeline.
- 3) Leakages are observed at various points in the provided 600 meter offshore disposal pipeline.
- 4) Construction work of Sludge drying beds on in the premises of the final pumping station is yet not completed.
- 5) Sludge deposition is observed in the tanks of the final pumping station.
- 6) Online monitoring system provided at final pumping station is not found in operation.
- 7) Leakages/ overflow from GIDC drainage line at various location in GIDC & SEZ area of Dahej has resulted wastewater ponding and accumulation in low-laying area and in storm water drain.
- 8) Yellowish water is observed in the natural storm water drain stretch of approx. 300-400 metres due to leakage in this waste water pipeline and analysis report (AR) of the same shows COD- 172 mg/l, BOD: 31 mg/l, SS- 112 mg/l.
- 9) Analysis report of collected samples shows effluent disposal is not meeting discharge norms prescribed in CCA as below:

Dated	Sampling location	Parameters Observed	Permissible value
01.06.2021	Final Pumping Station , Ambhetha, Dahej	COD- 997 mg/l BOD: 186 mg/l NH3-N- 84 mg/l	COD- 250 mg/l BOD: 100 mg/l NH3-N- 50 mg/l

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22.06.2021	GIDC Final Disposal Point	COD- 1217 mg/l BOD: 196 mg/l NH3-N:95.2 mg/l Phenol:12.29 mg/l	COD- 250 mg/l BOD: 100 mg/l NH3-N- 50 mg/l Phenol: 5 mg/l
08.09.2021	GIDC Final Disposal Point	COD- 671 mg/l BOD: 143 mg/l NH3-N:58.8 mg/l Phenol:14.57 mg/l	

- 10) In **Pumping station A** which is receiving treated effluent of Chemical Zone at Dahej, Sample results shows very high concentration of COD: 3493 mg/l (Limit: 250 mg/l), BOD: 757 mg/l (Limit: 100 mg/l), Phenolic compound: 27.53 mg/l (Limit: 5 mg/l), NH-N: 138.88 mg/l (Limit: 50 mg/l) (considering max value in last three months samples).
- 11) In **Pumping station C** which is receiving treated effluent of SEZ-I, Sample results shows very high concentration of COD: 5526 mg/l (Limit: 250 mg/l), BOD: 883 mg/l (Limit: 100 mg/l) (considering max value in last three months samples).
- 12) In **Final pumping station Ambheta, Dahej** which is receiving treated effluent of Pumping station A & C, Sample results shows very high concentration of COD: 1415 mg/l (Limit: 250 mg/l), BOD: 305 mg/l (Limit: 100 mg/l), NH-N: 91.28 mg/l (Limit: 50 mg/l), Phenolic compound: 25.83 mg/l (Limit: 5 mg/l) (considering max value in last three months samples).

AND WHEREAS the non-compliance as narrated above, observed in your Common Effluent Conveyance Pipeline Project is contributing to the pollution problem in Dahej and Vilayat area.

UNDER THE CIRCUMSTANCES, as directed, I P. B. Patel, Dy. Environment Engineer, Gujarat Pollution Control board issue the direction under Section 33(A) of the Water Act - 1974 as under:

- 1) To stop discharge of effluent from pipeline laid at 600-meter on offshore as alternative arrangement.
- 2) To discharge effluent 4.5 km mtr away from sea, so proper dilution as per condition no. 5.4 of CCA may be available at discharge point.
- 3) To carry out maintenance of 4.5 KM offshore pipeline and solve problem of choking of pipeline.
- 4) To rectify and repair leakages in GIDC drainage lines.
- 5) To stop overflow from GIDC drainage manholes in various sections of GIDC drainage system in Dahej&Vilayat.
- 6) To take necessary steps to control overflowed wastewater reaches to estuary / sea through the natural drain/ storm water drain.
- 7) To remove sludge deposition observed at the GIDC Final Pumping Station (FPS).
- 8) To provide adequate storage facility to prevent discharge of effluent in estuary zone during emergency situation like failure of pumps, leakage in pipeline etc.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 9) To relocate manholes to prevent overflow of wastewater entering into surface water drains/ storm water drains / surrounding area.
- 10) To re-collect accumulated wastewater from surrounding area.
- 11) To strengthen pipeline infrastructure to convey effluent up to deep sea.
- 12) To provide permanent solution of storm water management.
- 13) To take necessary steps to keep storm water drain dry during lean period.
- 14) **To comply condition no. 5.25 of existing CC&A.**
- 15) **To submit time bound action plan within 15 days for above non-compliances.**

If the above direction is not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This direction is issued with the approval of the competent authority.

**FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD**

**(P.B.PATEL)
DY. ENVIRONMENT ENGINEER**

NO: GPCB/BRCH-B/CCA-1194 (9)/ID: 31038/

Date: 23/09/2021

Issued to:

**M/S. GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION
(DAHEJ- VILAYAT PIPELINE DEVELOPMENT CELL),
PLOT NO: 13/A, DAHEJ PUMPING STATION,
GIDC ESTATE DAHEJ,
TA: VAGRA, DIST: BHARUCH**

Copy To:

- 1) **The Vice Chairman & Managing Director,**
GIDC, Block No. -4, 2nd Floor,
Udhyog Bhavan, Gandhinagar...**for your information and necessary action please.**
- 2) **The Regional Officer,**
Gujarat Pollution Control Board,
Regional Office,
Bharuch... **to strengthen monitoring and identify the industrial units which are not discharging treated effluent within consented norms**

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Outward No: 6016/23/2021

Outward No:601763,23/09/2021